

| Serial No. of Order | Date of Order | Order with Signature |
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| ...1 | 22.8.96 | <p>ATC 396; 1989(2) SCC 602, Respondents No.1 is directed to dispose of the representation dated 13.8.1996 filed by the petitioner within a period of three weeks from the date of receipt of a copy of this order. Till the representation is disposed of, the impugned order dated 12.8.1996, so far as it concerns the applicant shall be stayed, if by the time of passing of this order the applicant does not stand relieved.</p> <p>Shri K.C. Mohanty, learned Government Advocate for the State of Orissa is present and heard. He states that a stay of this type will affect the entire chain of transfer. This objection is overruled.</p> <p>Notice will be also sent to the respondents regarding admission returnable in four weeks.</p> <p>Adjourned to 12.9.1996.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p style="text-align: right;">S. O. 23/8 B. Sat 23.8.96</p> |
| 2 | 12.9.96 | <p>Adjourned to 18.10.1996 at the request of Shri S.K. Padhi, learned counsel for the petitioner.</p> <p style="text-align: right;">S. O. 23/8 B. Sat 23.8.96</p> |
| 3 | 24.9.96 | <p>Shri S. Parida on behalf of Shri S.K. Padhi submits that the representation has been disposed of in favour of the applicant and the impugned order of transfer has been cancelled. He seeks permission of this Court to withdraw this Application. Permission granted. Petition is withdrawn and for technical purposes it is dismissed.</p> <p style="text-align: right;">S. O. 23/8 B. Sat 23.8.96</p> |